

[Shri K. C. Pant]

dated the 3rd June, 1967.
[Placed in Library, see No. LT-658/67].

(iv) The Customs and Central Excise Duties Export Draw-back (General) thirty-fifth Amendment Rules, 1967, published in Notification No. G.S.R. 836 in Gazette of India dated the 3rd June, 1967. [Placed in Library, see No. LT-659/67].

(v) The Customs and Central Excise Duties Export Draw-back (General) thirty-sixth Amendment Rules, 1967, published in Notification No. G.S.R. 837 in Gazette of India dated the 3rd June, 1967. [Placed in Library, see No. LT-660/67].

(vi) The Customs and Central Excise Duties Export Draw-back (General) thirty-seventh Amendment Rules, 1967, published in Notification No. G.S.R. 838 in Gazette of India dated the 3rd June, 1967. [Placed in Library, see No. LT-661/67].

(4) A copy of the Central Excise (Eleventh Amendment) Rules, 1967, published in Notification No. G.S.R. 788 in Gazette of India dated the 26th May, 1967 under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library, see No. LT-662/67].

(5) A copy of the Insurance (Amendment) Rules, 1967, published in Notification No. G.S.R. 826 in Gazette of India dated the 3rd June, 1967, under sub-section (3) of section 114 of the Insurance Act, 1938 [Placed in Library, see No. LT-663/67].

(6) A copy of the Income-tax (Third Amendment) Rules, 1967, published in Notification No. S.O. 1949 in Gazette of India dated the 30th May, 1967, under section 296 of the Income-tax Act, 1961. [Placed in Library, see No. LT-664/67].

12.50 hrs.

ELECTION TO COMMITTEE

ALL INDIA INSTITUTE OF MEDICAL SCIENCES

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): On behalf of Dr. S. Chandrasekhar, I move the following:

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences for a term of five years, subject to the other provisions of the said Act."

12.51 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Mr. Deputy-Speaker: The question is:

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the Members of the Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences for a term of five years, subject to the other provisions of the said Act."

The motion was adopted.

12.51 hrs.

MATTER UNDER RULE 377 FIFTH STEEL PLANT

श्री: मधु लिवरे (मुंगेर): अध्यक्ष महोदय, मैं नियम 377 के मातहत इस्पताल मंत्री के एक बयान की ओर ध्यान दिलाना चाहता हूँ जो उन्होंने इंदौर में किया था। उस में उन्होंने नीति सम्बन्धी घोषणा एक समाचारपत्रों के सम्मेलन में की थी जबकि

हमारे इस सदन का सत्र चल रहा है, और यह वक्तव्य पाचवे इस्पात के कारखाने के सम्बन्ध में था।

इस वक्तव्य में इस्पात उद्योग मंत्री ने कहा कि चौथी पंचवर्षीय योजना में नये इस्पात का कारखाना बनाने का कोई विचार नहीं है। लेकिन साथ साथ उन्होंने यह भी घोषणा की, नीति मन्त्रियों, कि जो वर्तमान विचार-धारा है सरकार को और योजना आयोग को उन के अनुसार नया कारखाना बनाने के बजाये वर्तमान कारखाने में विस्तार करके पैदावार बढ़ाने का सरकार का विचार है। इस सदन में कई बार, उदाहरण महोदय, यह तथ्य हुआ है कि नीति मन्त्रियों जो वक्तव्य मंत्री महोदय करना चाहते हैं जब सदन की बैठक चल रही है तो सबसे पहले यह वक्तव्य महा करना चाहिए ताकि हम लोगों को स्पष्टीकरण आदि मागने का मौका मिले। अब इस के बारे में मैं मंत्री महोदय से जानना चाहता हूँ, जैसा कि इस सदन की यह परम्परा रही है उन को क्या जरूरत पड़ी थी इस तरह से बाहर वक्तव्य देने की? अगर उन को कोई वक्तव्य देना था इस्पात के कारखानों के सम्बन्ध में, तो क्या आकर उन को देना चाहिए था। जो सरकार की नीति है उस का भी वह खुलासा करे और उस के पश्चात् में आप से विनती करूँगा कि अगर कोई स्पष्टीकरण हम लेना चाहे तो वह हम प्राप्त कर सके।

Mr. Deputy-Speaker: No questions, whatever you have got to say, you say; and the Minister will also have his say. That is all.

अब सभू लिमिटेड। मेरा यही कहना है कि यह सदन की परिपाटी रही है, परम्परा रही है तो बहाना पर जा कर उन्होंने इस तरीके का कोई वक्तव्य क्यों दिया?

Mr. Deputy-Speaker: No questions are allowed under this rule.

The Minister of State in the Ministry of Steel, Mines and Metals (Shri P. C. Sethi): My attention has been drawn to press reports which had appeared in many newspapers to the effect that I stated that the Government had decided to shelve the proposal for the location of the fifth steel plant in the country during the fourth Plan period due to various economic and other factors.

What I had stated was that the trend of thought in the Government, as well as the Planning Commission, was to give priority to meeting whatever were the revised targets for steel production by expanding the existing steel plants, both in the private and public sectors, and expediting the completion of the fourth steel plant already under construction at Bokaro; and that, for the time being, the question of establishing the fifth steel plant is not making further progress due to various economic and other factors.

I would particularly invite attention to an answer given by the Minister of Steel, Mines and Metals in Parliament on April 6, 1967 in which it was stated "the whole question of the need for a fifth steel plant in the fourth Five Year Plan has itself to be reviewed in the context of the expected demand and the availability of resources".

The press report to the effect that Government have decided to shelve the fifth steel plant is perhaps an inference incorrectly drawn from what I said.

It will be clear that I had no intention of giving any offence to the House by making any policy statement outside the Parliament. I trust the clarification given by me above will satisfy the hon. Member.

12.55 hrs.

(The Lok Sabha then adjourned for Lunch till Fourteen of the Clock).